



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

### NOTIFICATION

Srinagar, the 21<sup>st</sup> October, 2019

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SRO:- Whereas, on 06.02.2018, Police Station, Soura, received an information through reliable sources that the self styled leader of banned organization Dukhtaran-i-Millat, Mst. Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony, Soura had gathered unlawful association of some women at her residence and resorted to unlawful activities by delivering provocative speech which support the separatist elements who intend to bring about secession of State of J&K from India and disrupt the territorial integrity of India; and

2. Whereas, a case FIR No. 17/2018 U/S 151 RPC, 13 ULA (P) Act, 1967 was registered in P/S Soura and investigation set into motion; and

3. Whereas, during the course of investigation, it was revealed that other prominent activists of banned organization Dukhtaran-i-Millat namely Fahmeeda Sofi D/O Mohammad Sadiq Sofi R/O Sikh-bagh Lalbazar and Nahida Nasreen W/O Manzoor Ahmad R/O Drangbal Pampore were also involved in the commission of crime as they also resorted to unlawful activities by delivering provocative speeches and incited/advocated the women present there to support and undertake the separatist activities with the sole aim of seceding the state of J&K from India and disrupt the territorial integrity of India; and

4. Whereas, investigation conducted in the case revealed that a prima-facie case is established against the accused women namely; Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony Soura, Fahmeeda Sofi D/o Mohammad Sadiq Sofi R/o Sikh-Bagh Lalbazar and Nahida Nasreen W/o Manzoor Ahmad R/o Drangbal Pampore under section 13 of the Unlawful Activities (Prevention) Act 1967; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite

conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused women namely; Mst. Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony Soura, Mst. Fahmeeda Sofi D/o Mohammad Sadiq Sofi R/o Sikh-bagh Lalbazar and Nahida Nasreen W/o Manzoor Ahmad R/o Drangbal Pampore for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 17/2018 of Police Station Soura.

By order of the Government of Jammu and Kashmir.

Sd/-

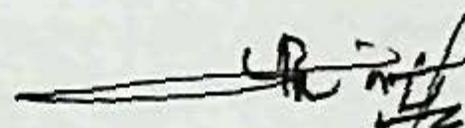
Principal Secretary to the Government  
Home Department

No. Home/Pros/118/2019

Dated: 21.10.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-127/S/2018/47742-44 dated 02.08.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 20.10.19.

Under Secretary to the Government  
Home Department